

Rep. by Act 35 of 1950.

Act No. XLV of 1948

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 3rd September 1948)

An Act to amend the Indian Telegraph Act, 1885.

WHEREAS it is expedient to amend the Indian Telegraph Act, 1885 (XIII of 1885) for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Indian Telegraph (Amendment) Act, 1948.

2. **Amendment of section 1, Act XIII of 1885.**—For sub-section (2) of section 1 of the Indian Telegraph Act, 1885 (XIII of 1885) (hereinafter referred to as the said Act), the following sub-section shall be substituted, namely:—

“(2) It extends to the whole of India.”

3. **Amendment of sections 4 and 20, Act XIII of 1885.**—In sections 4 and 20 of the said Act, for the words “the Provinces” wherever they occur, the word “India” shall be substituted.

4. **Insertion of new section in Act XIII of 1885.**—After section 34 of the said Act, the following section shall be inserted, namely:—

“35. ‘Provincial Government’ to include Government of an Acceding State.—In the application of this Act to any Acceding State,—

(a) all references to a Provincial Government shall be construed as references to the Government of that Acceding State; and

(b) references to the Code of Criminal Procedure, 1898 (V of 1898), in section 20 and to the Indian Penal Code (XLV of 1860) in section 31 shall be construed as references to the corresponding law for the time being in force in that Acceding State.”

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